Transfer of KV Teachers in Violation of; Guidelines

3441. SHRI NARAIN **PRASAD** GUPTA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the answer to Unstarred Question 2155 given in the Rajya Sabha on the 17th December, 1993 and state:

- (a) what are the details of teachers who have been transferred to Kendriya Vidyalayas of Delhi, Lucknow, Rangpuri, NOIDA, Bhopal and Kanpur during the current session in violation of availability of vacancies and transfer guidelines, in this regard, categorywise; and
- (b) the justification in each case and the Authority/Officer responsible for effecting such transfers?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT CULTURE (KUMARI SELJA): (a) and (b) There is no violation of the transfer guidelines notified by the Kendriya Vidyalaya Sangathan. The transfer guidelines are clear and it provides for relaxation by the Commissioner, KVS wherever required.

At no time the total number of teachers posted in the Kendriya Vidyalaya in each region exceeds the total sanctioned strength of teachers in that region. The adjustment of teachers within the region school-wise but without exceeding the sanctioned strength of the region as a whole, is a continous process attended to by the Assistant Commissioners of the region from time to time, taking into account the exigencies such as teachers going on leave; transfer on compassionate grounds; non availability of teachers in particular subjects in different schools etc. Such arrangements are made within the parmeters laid down in the transfer guidelines.

the Minister of HUMAN RESOURCE Vidyalayas and end the next DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the minimum age of an applicant for the post of Principal of Kendriya Vidyalayas is 35 while the maximum age of an applicant for the post of Education Officer which is a higher post, is also 35 years
 - (b) if so the reasons therefor;
- (c) whether the upper age limit in respect of Education Officer is being revised in the ensuing meeting of the Board of Governors of Kendriya Vidyalaya Sangathan; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE DEPUTY MIINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) Yes, Sir.

(b) to (d) In order to induct bright young persons at senior management level, the maximum age limit for Education Officer was fixed at 35. In response to certain representation the Board of Governors has decided to review the age limit.

Chowkidars in Kendriya Vidyalayas

3443. SHRI SHIV CHARAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the Group D employees of Kendriya Vidyalayas, undertaking duty as Chowkidars, have to work for 14 or more hours a day at a stretch for which they are not paid overtime allowance admissible to the central Government employees; and
 - (b) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT Education Officer in Kendriva Vidvalava CULTURE (KUMARI SELJA): (a) and (b) As per the existing instructions, working hours of 3442. SHRI SHIV CHARAN SINGH: Will the Chowkidars start after the closing of the